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Review on entitlement of Free Local calls to officers

3234. SHRI DHARAM PAL SABHARWAL: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that even today the Central Government employees are allowed 650 calls for two months on their residential telephones provided by office;

(b) if so, when this limit was fixed and whether a review/revision of the same has become overdue, particularly due to the coming up of a variety of packages both by the MTNL/BSNL and other private service providers;

(c) whether Government propose to review the existing instructions in the changed scenario; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) Yes, Sir.

(b) This limit was fixed in the year 1982. Review of existing instructions on the subject is under consideration.

(C) Yes.

(d) Not Applicable.

Crackdown on bulk drug importers by DRI

3235. SHRIMATI SHOBHANA BHARTIA: Will the Minister of FINANCE be pleased to state:

 (a) whether the Directorate of Revenue Intelligence has unearthed a major racket as part of a crackdown on bulk drug importers avoiding payment of anti-dumping duties;

(b) whether DRI is currently investigating major importers of bulk drugs who are allegedly diverting imports of the local market without paying anti-dumping duties; and

(C) if so, what action has been taken against those held responsible and what steps are being taken to check such fraud in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) arid (b) The details of cases booked

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by DRI during 2004-05 and 2005-06 in respect of bulk drug importers avoiding payment of anti-dumping duty are as under:

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Year	No. of case	Facts of the case	Duty involved
2004-2005	1	The party has misdeclared 'Analgin', a bulk drug, as 'ABC Chemical powder for fire extinguisher* to evade Customs duty including anti-dumping duty.	Customs duty Rs. 30 lakhs including anti- dumping duty of Rs. 19 lakh.
2005-2006	1	A 100% EOU has illegally and clandestinely diverted bulk drugs into domestic market instead of using the same in the manufacture of export goods under the EOU scheme, thereby evading Customs duty including anti-dumping duty.	Customs duty including anti-dumping duty Rs. 5 crores.

(c) Two persons have been arrested, while two persons involved in one of the cases are absconding. Field formations have been sensitized to check such fraud in future.

Status of Charitable Institute to BCCI

†3236. SHRI MOTILAL VORA: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 2307 given in the Rajya Sabha on the 14th March, 2006 and state:

(a) The definition of charitable institute;

(b) The types of institutes which are covered under the category of charitable institutes; and

(c) The ground on which BCCI has been given the status of charitable institute?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) The definition of charitable institute is not provided in the Income Tax Act, 1961. However, 'charitable purpose' has been defined in the Section 2 (15) of the Income Tax Act, 1961. 'Charitable purpose' includes relief of the poor, education, medical relief and the advancement of any other object of general public utility.

[†] Original notice of the question was received in Hindi.

